

Bill No. 35 of 2020

THE SPECIAL FINANCIAL ASSISTANCE TO THE KORAPUT,
BALANGIR AND KALAHANDI REGION OF
THE STATE OF ODISHA BILL, 2020

By

SHRIMATI SANGEETA KUMARI SINGH DEO, M.P.

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BILL

to provide for special financial assistance to the Koraput, Balangir and Kalahandi (KBK) Region of the State of Odisha for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes and Other Backward Sections of people, assistance for relief and restoration of damaged infrastructure in the State of Odisha due to recurrent natural calamities and for the development, exploitation and proper utilization of its resources.

BE it enacted by the Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Financial Assistance to Koraput, Balangir and Kalahandi Region of the State of Odisha Act, 2020.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Special financial assistance to the KBK Regions of Odisha.

2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the Koraput, Balangir and Kalahandi (KBK) Region of the Odisha to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India, for the purposes of—

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(i) promoting the welfare of the persons belonging to the Scheduled Castes, the Scheduled Tribes and Other Backward Sections;

(ii) providing assistance to the State in matters of relief and restoration of damaged infrastructure in the State due to recurrent natural calamities such as drought and cyclones; and

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(iii) development, exploitation and proper utilization of the resources in the State.

Act not in derogation of any other law.

3. The provisions of this act shall be in addition to and not in derogation of any other law for the time being in force.

STATEMENT OF OBJECTS AND REASONS

The Koraput, Balangir and Kalahandi (KBK) Region of the State of Odisha is socially and economically backward. The problems such as poverty, unemployment and illiteracy are rampant and required to be addressed urgently and in a time-bound manner. It is also essential to take up measures for proper utilization of its resources, welfare of weaker sections in the region and for initiating new development schemes for the most economically backward KBK region.

Recurrent natural calamities like drought and cyclones warrants further assistance from the Centre for relief and restoration of damaged infrastructure in the State in a time-bound manner. The State of Odisha has also been facing the problem of naxalite violence for a number of years.

It is, therefore, necessary that the Central Government should provide special financial assistance to the KBK region of the State of Odisha for its all-round development including the welfare of weaker sections and for the development and exploitation of its vast resources.

Hence this Bill.

NEW DELHI;
January 24, 2020.

SANGEETA KUMARI SINGH DEO

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may, by due appropriation, provide as special financial assistance to the Koraput, Balangir and Kalahandi (KBK) Region of the State of Odisha to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India

The Bill, therefore, on enactment, will involve expenditure out of the Consolidated Fund of India for providing special financial assistance to the KBK Region of the State of Odisha. As the sums of moneys which will be given to the KBK Region of the State of Odisha as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is not possible at present to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.

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(Shrimati Sangeeta Kumari Singh Deo, M.P.)